CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri M. Deena Dayalan, Member Shri A. K. Singhal, Member Shri A.S. Bakshi, Member

Date of Order : 24.09.2014

Petition No. 85/TT/2012

In the matter of

Approval of transmission tariff for 400/220 kV New GIS Sub-station at Navi Mumbai along with LILO of Lonikhand-Kalwa TL (anticipated date of commercial operation 1.4.2012) under WRSS-V Transmission System in Western Region for the period from date of commercial operation to 31.3.2014 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

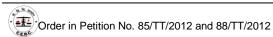
And in the matter of:

Power Grid Corporation of India Limited "Saudamani", Plot No.2, Sector-29, Gurgaon -122 001.

.....Petitioner

Vs

- Madhya Pradesh Power Trading Company Ltd., Shakti Bhawan, Rampur Jabalpur-482 008.
- Maharashtra State Electricity Distribution Company Limited, Prakashgad, 4th floor Andehri (East), Mumbai-400 052.
- Gujarat Urja Vikas Nigam Ltd., Sardar Patel Vidyut Bhawan, Race Course Road, Vadodara-390 007.



- Electricity Department, Government of Goa, Vidyut Bhawan, Panaji, Near Mandvi Hotel, Goa-403 001.
- 5. Electricity Department, Administration of Daman and Diu, Daman-396 210.
- 6. Electricity Department, Administration of Dadra Nagar Haveli, U.T., Silvassa-396 230.
- 7. Chhattisgarh State Electricity Board, P.O. Sunder Nagar, Dangania, Raipur Chhattisgarh-492 013.

Petition No. 88/TT/2012

And in the matter of

Approval of transmission tariff from anticipated DOCO to 31.3.2014 for (a) LILO of 400 kV S/C Neelmangal-Hoody transmission line, LILO of 400 kV S/C Somanhally-Hoody transmission Line at Yelahanka with 1X63 MVAR 420 kV Bus Reactor at Yelahanka GIS Sub-station alongwith associated bays and (b) 400/220 kV, 2X500 MVA ICT 220 kV downstream system at Yelahanka GIS Substation (anticipated DOCO 1.7.2012) under System Strengthening-XII in Southern Regional Grid under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

And in the matter of:

Power Grid Corporation of India Limited "Saudamani", Plot No.2, Sector-29, Gurgaon -122 001.

.....Petitioner

- 1. Karnataka Power Transmission Corporation Ltd. (KPTCL), Kaveri Bhawan, Bangalore-560 009.
- Transmission Corporation of Andhra Pradesh Ltd. (APTRANCO), Vidyut Soudha, Hyderabad-500 082.
- 3. Kerala State Electricity Board (KSEB), Vaidyuthi Bhavanam, Pattom, Thiruvananthapuram-695 004.
- 4. Tamil Nadu Generation and Distribution Corporation Ltd. NPKRR Maaligai, 800, Anna Salai, Chennai-600 002.
- Electricity Department Government of Goa Vidyuti Bhawan, Panji,Goa-403001
- 6. Electricity Department, Government of Pondicherry, Pondicherry-605 001.
- Eastern Power Distribution Company of Andhra Pradesh Ltd. (APEPDCL), APEPDCL, P&T Colony, Seethmmadhara, Vishakhapatnam, Andhra Pradesh.
- 8. Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL), Srinivasasa Kalyana Mandapam Backside, Tiruchanoor Road, Kesavayana Gunta, Tirupati-517 501.
- Central Power Distribution Company of Andhra Pradesh Ltd. (APCPDCL), Corporate Office, Mint Compound, Hyderabad-500 063.
- 10. Northern Power Distribution Company of Andhra Pradesh Ltd. (APNPDCL), Opp. NIT Petrol Pump, Chaitanyapuri, Kazipet, Warangal-506 004.

- 11. Bangalore Electricity Supply Company Ltd. (BESCOM), Corporate Office, K. R. Circle, Bangalore-560 001.
- Gulbarga Electricity Supply Company Ltd. (GESCOM), Station Main Road, Gulbarga. Karnataka.
- Hubli Electricity Supply Company Ltd. (HESCOM), Navanagar, PB Road, Hubli, Karnataka.
- MESCOM Corporate Office, Paradigm Plaza, AB Shetty Circle, Mangalore-575 001.
- Chamundeswari Electricity Supply Corporation Ltd. (CESC),
 # 927, L J Avenue, Ground Floor,
 New Kantharaj Urs Road,
 Saraswatipuram, Mysore-570 009.

.....Respondents

<u>ORDER</u>

These petitions has been filed by Power Grid Corporation of India Limited. In Petition No. 85/TT/2012, the petitioner has sought approval of the transmission tariff for 400/220 kV New GIS Sub-station at Navi Mumbai along with LILO of Lonikhand-Kalwa TL (anticipated date of commercial operation 1.4.2012) under WRSS-V Transmission System in Western Region for the period from date of commercial operation to 31.3.2014. In Petition No. 88/TT/2012 the petitioner has sought approval of transmission tariff for (a) LILO of 400 kV S/C Neelmangal-Hoody transmission line, LILO of 400 kV S/C Somanhally-Hoody transmission Line at Yelahanka with 1X63 MVAR 420 kV Bus

Reactor at Yelahanka GIS Sub-station and (b) 400/220 kV, 2X500 MVA ICT alongwith associated bays and 220 kV downstream system at Yelahanka GIS Sub-station (anticipated date of commercial operation 1.7.2012) under System Strengthening-XII in Southern Regional Grid for tariff block 2009-14, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 Tariff Regulations").

- 2. The provisional transmission tariff for the assets covered in the instant petitions was allowed by the Commission vide order dated 29.3.2012 and 11.7.2012 under Regulation 5 (4) of 2009 Tariff Regulations in Petition No. 85/TT/2012 and Petition No. 88/TT/2012 respectively.
- 3. Both the petitions were listed for hearing on 10.10.2013. During the hearing, the representative of petitioner submitted that the assets covered in the instant petitions would be commissioned in 3 to 4 months time. The Commission adjourned both the matters sine-die and directed the petitioner to revive the matter one month before the commissioning of the assets.
- 4. More than 27 months have lapsed since the grant of provisional tariff. The petitioner has neither informed status of commissioning of the assets nor has tried to revive the instant petitions. Hence, it is presumed that the petitioner has not commissioned the assets covered in Petition No. 85/TT/2012. Further, in Petition No. 114/MP/2014, the petitioner has indicated that the assets covered in Petition No. 88/TT/2012 have not been commissioned yet. In view of the above,

the provisional transmission tariff allowed vide orders dated 29.3.2012 and 11.7.2012 is withdrawn from the Point of Connection calculations, if not already withdrawn. The petitioner shall file an affidavit stating that the assets have been withdrawn from the POC computation within 15 days of issue of this order.

5. Accordingly, Petition Nos. 85/TT/2012 and Petition No. 88/TT/2012 are disposed of. The petitioner is directed to file fresh petitions with respect to the assets covered in the above said petitions as per the relevant tariff regulations.

sd/sd/sd/sd/-

(A.S. Bakshi) (A. K. Singhal) (M. Deena Dayalan) (Gireesh B. Pradhan) Member Member Member Chairperson